

**IN THE HIGH COURT OF JUDICATURE AT PATNA
GOVT. APPEAL (DB) No.6 of 2024**

Arising Out of PS. Case No.-200 Year-2003 Thana- DANAPUR District- Patna

The State of Bihar through the District Magistrate, Patna

... .. Appellant/s

Versus

Sunil Yadav @ Kana

... .. Respondent/s

with

GOVT. APPEAL (DB) No. 7 of 2024

Arising Out of PS. Case No.-200 Year-2003 Thana- DANAPUR District- Patna

The State of Bihar through the Dist. Magistrate, Patna

... .. Appellant/s

Versus

Rit Lal Yadav

... .. Respondent/s

with

CRIMINAL APPEAL (DB) No. 952 of 2024

Arising Out of PS. Case No.-200 Year-2003 Thana- DANAPUR District- Patna

Most Asha Devi

... .. Appellant/s

Versus

The State of Bihar

... .. Respondent/s

with

CRIMINAL APPEAL (DB) No. 955 of 2024

Arising Out of PS. Case No.-200 Year-2003 Thana- DANAPUR District- Patna

Most Asha Devi

... .. Appellant/s

Versus

State of Bihar

... .. Respondent/s

Appearance :

(In GOVT. APPEAL (DB) No. 6 of 2024)



For the Appellant/s : Mr. Ajay Mishra, APP
For the Respondent/s : Mr. Rajendra Narayan, Sr. Advocate
Mr. P.N. Shahi, Sr. Advocate
Mr. Ghanshyam Tiwary, Advocate
Mr. Pawan Kumar Singh, Advocate
Ms. Annapurna Sinha, Advocate
Ms. Anju Narain, Advocate

(In GOVT. APPEAL (DB) No. 7 of 2024)

For the Appellant/s : Mr. Ajay Mishra, APP
For the Informant : Mr. Apurv Harsh, Advocate
For the Respondent : Mr. P.N. Shahi, Sr. Advocate
Mr. Ghanshyam Tiwary
Mr. Amit Anand, Advocate

(In CRIMINAL APPEAL (DB) No. 952 of 2024)

For the Appellant/s : Mr. Apurv Harsh, Advocate
For the State : Mr. Ajay Mishra, APP
For the Respondent : Mr. P.N. Shahi, Sr. Advocate
Mr. Ghanshyam Tiwari, Advocate
Mr. Amit Anand, Advocate

(In CRIMINAL APPEAL (DB) No. 955 of 2024)

For the Appellant/s : Mr. Apurv Harsh, Advocate
Mr. Sudhanshu Trivedi, Advocate
Mr. Sujit Kumar, Advocate
Mr. Manu Tripurari, Advocate
Mr. Gaurav Sharma, Advocate
Mr. Raghu Raj Pratap, Advocate
Ms. Jaya Singh, Advocate
Mr. Aditi Sahay, Advocate
For the Respondent/s : Mr. Gajanan Mishra, APP

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**CORAM: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD
and
HONOURABLE MR. JUSTICE ASHOK KUMAR PANDEY
ORAL ORDER**

(Per: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD)

19 03-07-2025 Learned counsel for the parties have concluded their arguments.

2. The judgment is reserved.

(Rajeev Ranjan Prasad, J)

(Ashok Kumar Pandey, J)

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